

BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE

Application No. 246 of 2020 (SZ)

Tribunal on its own motion SUO MOTU  
Based on News Item in Dinamani Newspaper  
Dated 02-11-2020, Chennai Edition  
"Vaiyavur and Nathapettai  
Lakes: Will become a Bird Sanctuary?"

Applicant.

-Vs-

1. Secretary to Government  
Department of Environment  
Govt. Secretariat, Fort St George,  
Chennai, Tamil Nadu- 600 009  
and others.

Respondents.

**REPORT FILED BY THE 9<sup>th</sup> RESPONDENT**

I, S. Lakshmi, Wife of Ulagalanthan, Hindu aged about 33 years,  
Working as Commissioner, Kancheepuram Municipality, Kanchipuram, do  
hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Kanchipuram Municipality, the 9<sup>th</sup>  
respondent herein and well conversant with the facts of the case from the  
connected files.

2. In continuation of the report filed in the O.A. Dated 22-03-2021,  
the further facts as below are submitted.

3. The total number of houses that were found to be discharging  
their domestic Sewage were 445 and all of them had been issued notices  
to stop their discharge into the Manjalneer Kalvai (Channel) that in turn  
leads to the Nathapettai eri. All the said residents have been issued final  
notices Under Sections 36 and 42 of the Tamil Nadu Public Health Act,  
1939, on 05-08-2021 giving 7 days time to finally desist the discharge of  
the Drainage into the Manjal Neer Kalvai and to construct their own septic  
tanks for proper discharge of their sewage. On the lapse of the said 7 days,  
the outfalls will be plugged by the workers of this respondent.

  
COMMISSIONER,  
KANCHIPURAM MUNICIPALITY.

4. This was not possible earlier due to the intervention of the State Legislative Assembly Election and the subsequent Second Wave of the Pandemic. Further as the comprehensive Orders of the High Court against such actions was in effect till 15-07-2021.

5. **Plugging of Sewage discharge:**

Due to the intervening State Assembly Elections, the Municipal Staff had been re-deployed for various Election duties and the further enforcement work will resume on the completion of the 7 days time given in the notice dated 05-08-2021.

6. With regard to the prevention of dumping of Solid Wastes into the Channels leading to the Lakes, the Municipality has already taken steps of installing Grills/ fencing in sensitive places where dumping of solid wastes by the residents is prevalent and warning boards have also been installed.

7. A total of 60 Meters of fencing have been erected permanently to prevent the dumping of solid wastes. This project is being carried out through the CSR obligations of the Registered Companies and the said work has been completed in all the vulnerable locations, thus preventing the access to the Channels which encourages the dumping of solid wastes.

8. **Solid Waste Management Plant:**

The Plant is situated near the Nathapettai Eri and the same is a self contained plant with no discharge of leachate into the surroundings. The said SWM facility is undergoing bio-mining for removal of the legacy waste, which was started in the month of June 2019. The time for completion is till December, 2021. At present out of the total estimated extent of 1,06,437 Cubic Meters of Solid waste as on date a total of 65,000 Cubic Meters have been processed and removed. The Completion time for this work is 31-12-2021.

9. As the SWM center is 1.2 Kilometers away from the Lake, there is no possibility of the leachate or any kind of discharge reaching the lake and also there are no channels leading from the SWM plant to the lakes.

  
COMMISSIONER,  
KANCHIPURAM MUNICIPALITY.

10. The Solid Waste processing facility and the Sewage Treatment Plant have the Consent to operate issued by the TNPCB. The STP has been in operation at its planned capacity from the year 1978. For the added areas that have been included in the year 2011, the DPR for the Renovation of the STP and for installing networks in the added areas and for increasing its capacity has been prepared at the outlay of Rs.303 Crores and it is still pending for the Administrative and Financial Sanction. Another project for changing the methodology for the treatment of the Sewage by adopting SBR system (Sequencing Batch Reactor). This proposal is apart from the proposed comprehensive UGSS system as stated above. This project at a cost of Rs 40 Crores is proposed to give an immediate solution to the treatment of the Sewage that is received at the STP. Proposals were forwarded through the District Collector, Kancheepuram on 29-07-2021 to the Director of Municipal Administration for approval from the Government.

11. **Implementation of the Solid Waste Management Rules 2016:**

The Report dated 07-01-2021 in para D has set out the manner of implementation of the Solid Waste Management processes and it is prayed that the same may be read as part and parcel of this Report.

12. **Long Term Plan for prevention of Discharge of Sewage:**

Implementation of the renovation and modification works of the existing STP in Nathapettai as well as the creation of the network in the added areas of the Municipality are being implemented and the same are in the stage of Administrative Sanction. On getting the A.S. and Financial Sanction, the process of tendering and construction will take about 24 Months.

13. **Short Term Plan for Sewage Outflow:**

Stopping of discharge of the Sewage outlets by plugging the same and insisting upon the households to create septic tank facilities are being carried out on day to day basis.

  
COMMISSIONER,  
KANCHIPURAM MUNICIPALITY.

14. Setting up of Community Septic Tanks is being explored and suitable sites for setting up such temporary tanks for collection of Sewage is being explored. Due to thick residential developments, it is feasible for only few areas to be served by such community Tanks.

15. Imposition of fines on the houses that do not stop their discharge is being imposed and at the first instance Rs 500 has been imposed and the houses that do not comply with the said requirements will be plugged on the expiry of the time granted by the last notice dated 05-08-2021.

**16. Encroachments on the Nathapettai and Vaiyavur Lakes:**

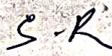
The said lakes by themselves are vested with the Revenue Department and the Public Works Department. The encroachments on the lakes have to be removed by the Public Works Department. The Vaiyavur Lake is in the limits of the Vaiyavur Village Panchayat. As and when the PWD takes steps to remove the encroachments, the Municipality will render its help by providing Men and machinery for the eviction process on the request of the PWD.

In the foregoing circumstances It is prayed that this Honourable Tribunal may be pleased to accept the above and pass suitable orders and thus render Justice.

Solemnly affirmed on  
This the 9th day of  
August 2021 and the  
Deponent herein has  
Affixed his signature  
in my presence

  
COMMISSIONER,  
KANCHIPURAM MUNICIPALITY.

before me

  
Advocate, Chennai.  
**S. RAM SENTHIL KUMAR**  
ADVOCATE, E. No. 2522/06  
# D5, 31/15, 1st Main Road,  
Gandhi Nagar, Adyar,  
Chennai - 600 020.